

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 155  
TO BE ANSWERED ON 29.11.2021**

**LABOURERS OF UNORGANISED SECTOR**

**†155. SHRI SUNIL KUMAR PINTU:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether recently any survey has been undertaken regarding labourers of unorganised sector in the country and their employment status;**
- (b) if so, the State-wise/district-wise details of such labourers in the country as on date;**
- (c) the number of days for which they are getting employment; and**
- (d) the manner in which it is being ensured that they are getting employment and minimum fixed wages?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SHRI RAMESWAR TELI)**

**(a) to (c): The Labour Bureau under Ministry of Labour and Employment has been entrusted with the task of conducting Area Frame Establishment Survey covering establishment engaging nine or less workers (unorganised sector). Besides this, the Ministry of Labour and Employment, Government of India has also launched e-SHRAM portal on 26th August, 2021 for creating a National Database of Unorganised Workers seeded with Aadhar. As on 24.11.2021, over 9.0 crore, unorganised workers have been registered on the e-SHRAM portal. The State-wise details of unorganised workers registered on e-SHRAM Portal as on 23.11.2021 is annexed.**

**Contd..2/-**

**(d): Under the provisions of the Minimum Wages Act, 1948, both the Central and the State Governments are appropriate Governments to fix, review and revise the minimum wages of the employees employed in Scheduled employments under their respective jurisdictions. The enforcement of the provisions of the Minimum Wages Act, 1948, including the payment of the minimum wages, is secured at two levels. In the Central Sphere the enforcement is done through the Inspecting Officers of the Chief Labour Commissioner (Central) commonly designated as Central Industrial Relations Machinery (CIRM) and the compliance in the State Sphere is ensured through the State Enforcement Machinery. The designated inspecting officers conduct regular inspections and in the event of detection of any case of non-payment or underpayment of minimum wages, they direct the employers to make payment of the shortfall of wages. In case of non-compliance, penal provisions prescribed under Section 22 of the Minimum Wages Act are taken recourse to.**

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ANNEXURE REFERRED TO IN REPLY TO PART (a) TO (c) OF LOK SABHA UNSTARRED QUESTION NO. 155 FOR 29.11.2021 REGARDING LABOURERS OF UNORGANISED SECTOR RAISED BY SHRI SUNIL KUMAR PINTU.

<b>Total number of registrations (State-wise) as on 24.11.2021</b>	
<b>State</b>	<b>Total Registrations</b>
WEST BENGAL	20738944
UTTAR PRADESH	16895325
ODISHA	11991330
BIHAR	9851614
JHARKHAND	4574599
CHHATTISGARH	3861246
PUNJAB	2993120
MADHYA PRADESH	2918427
RAJASTHAN	2287001
ASSAM	2158169
MAHARASHTRA	1970974
KERALA	1527178
ANDHRA PRADESH	1491161
KARNATAKA	1110785
TAMIL NADU	1059229
GUJARAT	939575
TELANGANA	653210
JAMMU AND KASHMIR	614064
HARYANA	476020
TRIPURA	422507
UTTARAKHAND	328111
DELHI	319413
HIMACHAL PRADESH	138906
NAGALAND	130856
MANIPUR	113753
MEGHALAYA	46315
CHANDIGARH	42669
PUDUCHERRY	24586
ARUNACHAL PRADESH	7042
ANDAMAN AND NICOBAR ISLANDS	6271
MIZORAM	5135
THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	5010
GOA	3058
SIKKIM	2711
LADAKH	1020
LAKSHADWEEP	171
<b>Total</b>	<b>89709505</b>

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